

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

13.08.2020


Present Online:

Sh. Nitesh Rana, Spl. PP for ED through VC.  
Sh. Vaibhav Kumar, Adv, for A1 to A3 and A10 to A12 through VC.  
Sh. Rajnish Gaur, Adv. for A4 and A13 through VC.  
Sh. Karan Kakkar, Adv. for A9 through VC.  
Sh. Rakesh Kailash Sharma, Adv. for A5 and A14 through VC.  
Ms. Shrishti, Adv. for A6 through VC.  
Sh. Vaibhav Sharma, Adv. for A7 and A16 through VC.  
Sh. Anmol Chandan, Adv. for A9 and A18 through VC.

As per Sh. Rana Ld PP the documents stand supplied to all the accused persons.

Any deficiency in documents supplied to any of the accused be pointed out by moving appropriate application u/s 207 Cr. PC at least 07 days before the date fixed with advance copy of the same to the prosecution.

**Re-notify for completion of proceedings u/s 207 Cr. PC on 09.09.2020.**

  
Anuradha Shukla Bhardwaj,  
Ld. CBI Judge 21 / RADC  
13.08.2020

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13.08.2020

Present Online:

- Sh. Sanjay Abbot, Adv. for A1 through VC.
- Sh. Shri Singh, Adv. for A2 (Company) through VC.
- A3 K P Tandon is present through VC.
- Sh. Aditya Wadhwa, Adv. for A4 (company).

The order of the court directing segregation of complaints was challenged before Hon'ble High Court. It is stated that matter is listed before the Hon'ble High Court on 23.09.2020.

Accordingly, matter is adjourned to 05.10.2020.

  
Anuradha Shukla Bhardwaj,  
Ld. CBI Judge 21 / RADC  
13.08.2020

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13.08.2020

Present Online:  
None.

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence is not to be recorded through VC. Accordingly, the matter stands adjourned for PE on 11.09.2020.



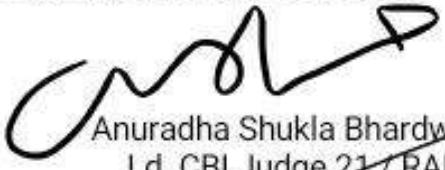
Anuradha Shukla Bhardwaj,  
Ld. CBI Judge 21 / RADC  
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13.08.2020

Present Online:  
None.

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence is not to be recorded through VC. Accordingly, the matter stands adjourned for PE to 10.09.2020.



Anuradha Shukla Bhardwaj,  
Ld. CBI Judge 21 / RADC  
13.08.2020